

Fencing

3061. COL. (RETD.) SONA RAM CHOUDHARY:
SHRI ABHAYSINH S. BHONSLE:
SHRI D.S. AHIRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are aware that at the time of border fencing on Indo-Pak border, agricultural land of farmers has come between barbed wire fencing and international border;

(b) if so, whether in spite of representations by the farmers of Western Rajasthan, especially of Barmer, Jaisalmer and Bikaner, they have not yet been paid any compensation nor they are allowed any access to their land;

(c) if so, the details thereof;

(d) whether the Government have carried out on the spot study of agricultural land which came under fencing, to assess the amount of compensation to be paid to affected farmers;

(e) if so, the time by which compensation will be paid to the farmers;

(f) whether any criteria has been fixed to pay compensation to the affected farmers;

(g) if so, the details thereof; and

(h) the number of farmers in each bordering States likely to be benefited?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (h) Acquisition of land for fencing on Indo-Pak border and payment of compensation for the private land, which may have come under fencing, is done by the concerned State Government. Central Government only reimburses the actual payment of compensation made by the State Government. State Government of Rajasthan has been informed to disburse compensation to farmers whose lands may have been acquired and claim reimbursement.

Curbing of Violation

3062. SHRI NEPAL CHANDRA DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court, the Human Right Commission and Law Commission have advocated for amendment to statutes Governing the Police Administration to curb violation of human rights by the men in uniform;

(b) whether the Government propose to bring forth any amendment to Section 197 of the Code; and

(c) the action Government propose to take in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Pursuant to the directions of the Supreme Court dated the 20th July, 1998 in W.P. (Civil) No. 310 of 1996, a Committee was constituted to suggest ways and means for implementation of the pending recommendations of the National Police Commission, National Human Rights Commission, Law Commission and Vohra Committee. The first report of this Committee has been filed in the Supreme Court as directed by it. The term of the Committee has been extended for submitting its 2nd and final report. The case is enlisted for further hearing in the Supreme Court on the 22nd March, 1999.

Food Subsidy

3063. SHRI U.V. KRISHNAMRAJU:
SHRI CHADA SURESH REDDY:
SHRI THAWAR CHAND GEHLOT:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the budgeted food subsidy during the current year;

(b) the annual financial burden being borne by exchequer on account of subsidy;

(c) the likely impact on the subsidy bill of foodgrains this year due to hike in PDS prices; and

(d) the steps taken by the Government to remove subsidy on foodgrains without affecting common man?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) and (c) While in the Budget Estimates for 1998-99 a provision of Rs. 9000/- crores was made in the Revised Estimates this has been